

DIVISION BENCH

ITEM NO.177

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

IA NO.2/2022 & IA NO.3/2022 IN CP NO.8/ALD/2022

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 25th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	AMREX MARKETING PVT LTD V/S WELGA FOODS LTD & ORS
UNDER SECTION	241/242 OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Ms. Niharika Ahluwalia, Adv.

: For the Petitioner

Ms. Kalpana Sinha, Adv.

: For the Res. Nos.1 to 4 & 6

Sh. J.N. Maurya, Adv.

: For the Res. No.9

ORDER

Ld. Counsels representing the parties are present.

- 1.** Ld. Counsel representing the Petitioner states at Bar that on instructions from the Petitioner, she does not wish to pursue the present petition, and therefore seeks its withdrawal.
- 2.** Ld. Counsels representing the Respondent nos.1 to 4 and 6, and for Respondent no.9 state that they do not have any objection to the present withdrawal of the petition.
- 3.** In view of the statement made by the Ld. Counsel representing the Petitioner, the present petition is dismissed as withdrawn.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

25th April, 2024

*Kavya Prakash Srivastava
(Stenographer)*